

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

6. C.P. (IB)/1251(MB)2020

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Mr. Kashyap Deorah  
Vs  
Ayg Realty Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Yashodhan Divekar, Ld. Counsel for the Financial present.  
Mr. Aniruth Purusothamanan, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Financial Creditor is directed to file additional affidavit updating the facts since the entering of consent terms till date.
3. List this matter on **12.04.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**